CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.188/MP/2021 along with IA No. 137/2026

Subject	:	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to Change in Law events, read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1.
Petitioner	:	Coastal Energen Private Limited (CEPL)
Respondents	:	Tamil Nadu Generation and Distribution Corporation Ltd. (TANGEDCO) and Anr.
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Hemant Singh, Advocate, CEPL Shri Lakshyajit Singh, Advocate, CEPL Shri Harshit Singh, Advocate, CEPL Shri Devyanshu Sharma, Advocate, CEPL Ms. Anusha Nagarajan, Advocate, TANGEDCO Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

At the outset, learned counsel for the Petitioner sought a week's time to file a rejoinder to the Respondent, TANGEDCO's reply in the IA, filed on 09.11.2026, and further requested that the matter be listed on an early date thereafter.

2. Considering the request of learned counsel for the Petitioner, the Commission granted the Petitioner a week's time to file its rejoinder, as above.

3. The Petitioner was further directed to furnish the following information/ clarification, on an affidavit, within two weeks:

a) Furnish a clear reconciliation and segregation of the claims already made in the Petition and the additional claims/invoices now submitted through the IA, indicating the extent to which the invoices filed through the IA are supplementary to, or additional to, the earlier claim. The Petitioner shall also indicate the total additional financial impact arising from the invoices filed through the IA, duly segregated and mapped to each Change in Law event, along with the corresponding period and supporting computation. The Petitioner shall confirm that there is no duplication or overlap with the amounts claimed earlier. The Petitioner shall also specify the total amount claimed through the IA.

b) Explain the reasons for not placing these invoices on record along with the Petition or the subsequent affidavit, and establish how the expenditure reflected in each invoice is directly attributable to the respective Change in Law event, particularly where the invoices have been raised on port authorities, contractors or handling agents rather than directly in the name of the Petitioner.

4. The Respondents were permitted to file their response to the above, if any, within two weeks of the filing by the Petitioner, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

5. The Petition, along with IA, will be listed for hearing on **7.1.2027**.

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)